

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1258

ANSWERED ON:13.07.2009

REGULARISATION OF CASUAL AND CONTRACT WORKERS

Laguri Shri Yashbant Narayan Singh; Vasava Shri Mansukhbhai D.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of non-musterroll and casual workers appointed in the Central Government, Public Sector Undertakings during each of the last three years and the current year, separately, State-wise;
- (b) the details of minimum wages paid to them;
- (c) the mechanism put in place to ensure payment of minimum wages to the contract and casual workers through the labour contractors;
- (d) whether the Government has formulated any policy for regularisation of above workers including contract workers; and
- (e) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

- (a) to (e): The information is being collected and will be laid on the Table of the House.